

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No. 106/(MAH)/2014
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.06.2017

NAME OF THE PARTIES: Smt. Shobha Ajit Kirloskar
V/s.
M/s. Ghatge Patil Industries Limited

SECTION OF THE COMPANIES ACT: 58, 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
(1)	MR. M.S. BHARDWAJ ms. PRACHI WAZALWAR ARNAV WADHWA	COUNSEL FOR PETITIONER } ADV. FOR PETITIONER	
(2)	MR. ASHISH KAMAT MR. KUNAL MEHTA MS. KHUSHALI PALRECHA	COUNSEL FOR RESPONDENT.	

ORDER

TCP No.106/58,397-398/NCLT/MB/MAH/2014

On the amendment Application Nos.179/2017 and 180/2017 moved by the Petitioner side, the Respondent side is directed to file reply within two weeks hereof and rejoinder, if any, within two weeks thereof.

List these MA Nos.179/2017 and 180/2017 alongwith Main Application for hearing on 18.7.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)